

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA/021/12/2019 &
MA/21/16/2019**

Dated: 07.01.2019

BETWEEN

1. S. Srinivasa Rao,
Aged 64 years,
S/o. Sri S. Soma Raju,
Retd. CTI, S.C. Rly, SC Division,
H.No.6-6-439/2, Gandhi Nagar,
Secunderabad 500 080, TS.
2. K. Addaiah,
Aged 66 years,
S/o. Sri K. Chinna Ramaiah,
Retd CTI, SC Rly, SC Division,
H.No.20-554, E.K. Nagar,
Malkajgiri, Hyderabad 500 047, TS.
3. M. Prem Kumar, aged 63 years,
S/o. Sri M. Paul,
Retd CTI, SC Rly, SC Division,
H.No.23-78/11/2, Radha Krishna Nagar,
Malkajgiri, Hyderabad 500 047, TS.
4. S. Bhanu Murthy, aged 67 years,
S/o. Sri S.V. Krishnaiah,
Retd CTI, S.C. Rly., SC Division,
H.No.26-95/11, BN 118, Balaram Nagar,
Safilguda, Hyderabad 500 047, TS.
5. Ch. Prakash, aged 67 years,
S/o. Sri Ch. Satyanarayana Rao,
Retd. CE & RS., S.C. Rly, SC Division,
H.No.3-57, Narasimha Reddy Nagar,
Malkajgiri, Hyderabad 500 047, TS.
6. K. Seeta Rama Sastry, aged 71 years,
S/o. Sri Siva Rama Sastry,
Retd. CE & RS, S.C. Rly, SC Division,
H.No.10-5-776, 6th Lane, Tukaramgate,
Secunderabad 500 017, TS.

.... Applicants

AND

1. Union of India rep. by its
General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad - 500 025, TS.
2. Senior Divisional Personnel Officer,
S.C. Railway, Sanchalan Bhavan,
Secunderabad Division,
Secunderabad - 500 071, TS.

....Respondents

Counsel for the Applicants : Mr. S. Srinivasa Rao
Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys.

CORAM :

*Hon'ble Mr. Justice R. Kantha Rao, Judl. Member
Hon'ble Mrs. Naini Jayaseelan, Admn. Member*

ORAL ORDER

(Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member)

Heard Sri S. Srinivasa Rao, learned counsel for the applicants and Smt. Vijaya Sagi, learned Standing Counsel, who took Notice on behalf of the respondents.

2. MA filed for joining together is allowed.
3. All the applicants submitted representations stating that the benefit of one increment under Rule 1313 (FR 22(1) (a) (1) has not been provided to them at the time of pay fixation in the revised pay scale. The grievance of the applicants is that even though the representations were made, the

respondents have not passed any order on the said representations and kept the matter pending.

4. In that view of the matter, the O.A. is disposed of at the stage of admission without going into the merits of the case, directing the respondents to dispose of the representations submitted by the applicants on the subject and pass appropriate orders within a period of eight weeks from the date of receipt of a copy of this order. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

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